

## BABY CARS

\*158. **Shri Anirudha Sinha:** Will the Minister of Commerce and Industry be pleased to state:

(a) which are the Automobile manufacturing units which have been permitted to manufacture baby cars;

(b) whether any of them have commenced manufacturing baby cars; and

(c) if not, by what time they are likely to go into production?

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):**

(a) to (c). Three schemes purporting to relate to the manufacture of Baby cars were submitted to Government. Those relating to the 'Morris Minor' and 'Standard 8' submitted by Messrs. Hindustan Motors Ltd. and M/s. Standard Motor Products of India Ltd. respectively were approved. The third scheme submitted by M/s. Premier Automobiles Ltd., for the manufacture of 'FIAT 1100', which related to a somewhat bigger model, has also since been approved. As the manufacture of baby cars is a new line altogether, the firms will have to start with assembly from components imported in a C.K.D. condition and progress thereafter towards manufacture of essential components. It is expected that the baby cars assembled by these firms will be available by the middle of this year

**Shri Anirudha Sinha:** Are the manufacturing units which have been given permission, indigenous concerns purely or foreign combines?

**Shri T. T. Krishnamachari:** Well, Sir, they are all companies registered in India.

**Shri Anirudha Sinha:** Only with indigenous capital?

**Shri T. T. Krishnamachari:** I cannot say definitely. I think they contain very largely Indian capital and are Indian-controlled.

**Shri Feroze Gandhi:** Have Government fixed a ceiling price for each category of these cars?

**Shri T. T. Krishnamachari:** Sir, the baby has to be named only when it is born. The car has not yet been assembled. We will think of fixing a price after it is assembled.

**Shri Feroze Gandhi:** Since the Minister is going to wait till the baby is born, does he know that since the schemes have been sanctioned, every single 'baby' has disappeared from the market?

**An Hon. Member:** They can produce more!

## IRRIGATION AND POWER SCHEMES

\*159. **Shri L. N. Mishra:** Will the Minister of Irrigation and Power be pleased to state:

(a) the amount spent so far out of the Rs. 16 crores earmarked for the States irrigation and power schemes;

(b) whether any of the States have completed their work in this respect; and

(c) the acreage of land expected to be irrigated, with the help of the projects completed under this scheme?

**The Deputy Minister of Irrigation and Power (Shri Hathi):** (a) No such amount was earmarked in the Plan. The amount of Rs. 16 crores represents the difference in the provision for State irrigation and power schemes which was made in the draft Plan and the provision made for these in the final Plan. The increase was due partly to revised estimates for certain schemes to the inclusion of certain additional schemes in the Plan.

(b) and (c). Do not arise.

**Shri L. N. Mishra:** The hon. Minister has replied that no such specific provision has been made in the Plan. May I know whether in the Final Plan, apart from the Rs. 270 crores, there is not an allotment for Rs. 16 crores also, for the States irrigation and power schemes?

**Shri Hathi:** The hon. Member is perhaps referring to one sentence in the report of the Planning Commission and with your permission, Sir, I shall make it clear. That is a rather misleading